

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 164/TD/2020**

**Coram:  
Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member**

**Date of Order : 9<sup>th</sup> March, 2020**

**In the matter of**

Petition under Section 15 of the Electricity Act, 2003 read with Regulation 6(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009.

**And**

**In the matter of**

Clean Max Fusion Power LLP  
13A, Floor-13, Plot 400,  
Peregrine Apartment,  
Kismat Cinema, Prabhadevi,  
Mumbai, Maharashtra-400 025

**....Petitioner**

**Parties present:**

None

**ORDER**

The Petitioner, Clean Max Fusion Power LLP, a Limited Liability Partnership registered under the Limited Liability Partnership Act, 2008 has made the present Petition under Section 15 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as the "2009 Trading Licence Regulations") for grant of Category 'IV' licence for inter-State trading in electricity for whole of India.

2. The Petition was heard on 5.3.2020. None was present on behalf of the Petitioner despite notice.

3. The Petitioner has filed the present application for grant of inter-State trading licence in accordance with 2009 Trading Licence Regulations. Subsequent to filing of the present Petition, the Commission has repealed 2009 Trading Licence Regulations and has notified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2020 (hereinafter referred to as the "2020 Trading Licence Regulations"). Accordingly, the matter is being examined in terms of provisions of the 2020 Trading Licence Regulations.

4. As per 2020 Trading Licence Regulations, a person applying for inter-State trading licence to trade electricity up to 500 MUs is covered under Category 'V'. Since, the Petitioner has made application for grant of trading licence to trade electricity upto 100 MUs (Category 'IV'), it will covered under Category 'V' as per 2020 Trading Licence Regulations.

5. As per Regulation 3 (3) (a) and (b) of the 2020 Trading Licence Regulations, a person applying for Category 'V' trading licence is required to have a net worth of Rs. 2 crore and maintain minimum current ratio and liquidity ratio of 1:1 as on date of the audited balance sheet accompanying the application. However, as per the documents available on record, as on 15.11.2019, the net worth of the applicant company was only Rs. 9,06,926/-.

6. The Petitioner does not meet the net worth requirement for grant of Category 'V' licence specified by the Commission in 2020 Trading Licence Regulations as well as 2009 Trading Licence Regulations. Therefore, the Petitioner is not eligible for grant of Category 'V' trading licence.

7. Accordingly, the Petition No. 164/TD/2020 is dismissed.

Sd/-  
**(I.S.Jha)**  
**Member**

sd/-  
**(P.K.Pujari)**  
**Chairperson**